

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-1” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.4583/Del/2019
Assessment Year : 2009-10**

Carissa Investment Pvt.Ltd., B-97, 2 nd Floor, Amrit Puri Garhi, East of Kailash, Delhi-110065. PAN-AAACC3277A	vs	ITO, Ward-5(3), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Applicant's application (on record)	
Respondent by	Sh.R.K.Gupta, Sr. DR	
Date of Hearing	12.04.2021	
Date of Pronouncement	12.04.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-2, New Delhi dated 18.02.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter dated 30.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 12th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI